THE HIGH COURT OF MEGHLAYA AT SHILLONG

NOTICE

Dated Shillong 15 Nevember, 2021

No. HCM.II/50/2014-Estt/574 This is for general information to all Learned Advocates practicing in the High Court of Meghalaya, District & Subordinate Courts as well as the District Council Courts etc, are hereby given a period of 30 (Thirty) days from the date of publication of notice for submission of the Declaration Form (copy enclosed) to be eligible for voting in the ensuing election of the Bar Council of Meghalaya.

The learned advocates are to collect and to submit the forms in their Bar Associations and Bar Associations are requested to forward the same to the office of the State Bar Council, High Court of Meghalaya immediately.

This notice alongwith declaration forms may kindly be circulated to all learned advocates and displayed at respective Notice Boards.

REGISTRAR GENERAL

Memo No. HCM.II/50/2014-Estt/574-A Copy to: Dated Shillong, 1st November, 2021

- 1. The Advocate General, High Court of Meghalaya for favour of kind information.
- 2. Shri K.S. Kynjing, Senior Advocate, High Court of Meghalaya for favour of kind information.
- 3. Shri H. L. Shangreiso, Senior Advocate, High Court of Meghalaya for favour of kind information.
- 4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Williamnagar/Tura/Baghmara/Resubelpara/Ampati/Khliehriat/Mawkyrwat for favour of kind information and necessary action.
- 5. The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
- The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division,
 Dadenggre Sub-Division for favour of kind information and necessary action.
- 7. The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for information and necessary action for favour of kind information and necessary action.
- 8. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
- The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.
- 10. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for kind information and necessary action.
- 11. The President/Secretary, Nongpoh Bar Association, Nongpoh, for kind information and necessary action.
- The President/Secretary, Nongstoin Bar Association, Nongstoin, for kind information and necessary action.

- 13. The President/Secretary, Tura Bar Association, Tura, for information and necessary action.
- 14. The President/Secretary, Williamnagar Bar Association, Williamnagar, for kind information and necessary action.
- 15. The President/Secretary, Khliehriat Bar Association, Khliehriat for kind information and necessary action.
- 16. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
 - 17. Notice Board.
 - 18. Office File.

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REGISTRAR GENERAL

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<u>Declaration Form to be submitted by the Advocates</u>

1.	Name				
2.	Father's Name	Passpor	t Size		
	Present Address	Photogra Advoc	aph of		
4.					
5.	Place of Practice				
6.	Date of Birth:	and Mobile:			
7.	/hen did you pass your AIBE? [if applicable] IBE No ttach a copy of COP)				
8.		ne of Bar Association/Place where you want to cast your vote in the election of the Association e where you intend to cast your vote in the elections of State Bar Council			
9.					
	Whether, after getting enrolled you are in practice or have joined some job, business etc. (give details)				
		(Continued	— d…)		

	you have not passed the AIBE within two years of your enrolment, whether you have off practice and informed your Bar Association and State Bar Council? (give details) [If pplicable]
2.	etails of qualification

SI. No.	Name of the Board/ University	Roll No.	Year of Passing
A.	Secondary Exam		
B.	Senior Secondary/ Intermediate (+2)		
C.	Graduation		

I do hereby declare that all the information given above are true and correct. If any information if found to be false, then I will be liable to be prosecuted in accordance with Criminal law.

Recommended By

D.

LL.B.

Signature of Candidate

Signature of President/Secretary/Office-bearer of the Association (or the Authorized signatory of B.C.I)
Seal of Bar Association

Date:

Note: One Extra photograph also to be attached.